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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.P. 73/94
in
O.A. 150/94.

DT. of Decision : 24.11.94.

M.V. Varkey

.. Petitioner/
Applicant No.2.

vs

1. Sri R.N. Dhavan
Secretary, Ministry of Home
Affairs, Union of India,
North Block, New Delhi.
2. Sri P.S. Mishra,
Secretary for Ministry of
Health and Family Welfare,
New Delhi.
3. Sri S.V.M. Tripathi,
Director General Of Police,
Central Reserve Police Force,
New Delhi.
4. Sri D.R. Karthikeyan,
Addl. Director General of Police,
Southern Sector, Central Reserve
Police Force, Road No.12
Banjara Hills, Hyderabad.
5. Sri P.S. Kadiyan,
Addl. Deputy Inspector General of
Police, Group Centre,
Central Reserve Police Force,
Neemuch, Madhya Pradesh.
6. Sri KRR Kurup,
Commdt. 65 Bn, Central Reserve Police
Force, Padmarao Nagar,
Secunderabad - 25.

.. Respondents/
Respondents.

Counsel for the Petitioner/
Applicant No.2 : Mr. J.V. Prasad

Counsel for the Respondents/
Respondents : Mr. N.V. Ramana, Addl. CGS.

CORAM :

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

Copy to:

1. Sri R.N.Dhavan, Secretary, Ministry of Home Affairs,
Union of India, North Block, New Delhi.
3. Sri S.V.M.Tripathi, Director General of Police,
Central Reserve Police Force, New Delhi.
4. Sri D.R.Kartikeyan, Inspector General of Police,
Central Reserve Police Force, Road No.12,
Bajra Hills, Hyderabad.
5. Sri P.S.Kadiyan, Addl. Deputy Inspector General of Police,
Group Centre, Central Reserve Police Force, Neemach,
Madhkaon Korby, Commot. 65 Bn, Central Reserve Police Force,
Padmarao Nagar, Secunderabad 25.
7. One copy to Mr.J.V.Prasad, Advocate, CAT, Hyderabad.
8. One copy to Mr.N.V.Ramana, Addl. GSC, CAT, Hyderabad.
9. One copy to Library, CAT, Hyderabad.
10. One spare copy.

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C.P.73/94
in
O.A.No.150/94

O R D E R

(As per Hon'ble Sri A.V. Haridasan, Member(J))

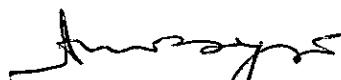
The learned counsel for the respondents
stated that the government approval has been accorded for
payment of Patient Care Allowance to the petitioners
in this case. He also states that the consequent
payment would be made within a period of two weeks.

ssion of the counsel for the respondents is recorded

~~and the C.P. is dismissed, and~~

The notice issued to the respondents is discharged.

No costs.

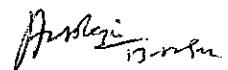


(A.B. Gorathi)
Member (A)



(A.V. Haridasan)
Member (J)

Dt. 24-11-1994
Open Court dictation


DEPUTY REGISTRAR(J)

kmv

contd...